

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:426
ANSWERED ON:25.08.2006
DEVELOPMENT OF CITIES
Singh Shri Rakesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to implement single window civil administration system in the selected cities under Jawaharlal Nehru National Urban Renewal Mission;
- (b) if so, the details thereof;
- (c) whether the Development Authorities and Housing Boards carrying out parallel responsibility of the development of cities and civic amenities are likely to be done away with;
- (d) if so, whether the Government has examined all such possibilities and its impact on urban development and basic amenities to be provided to the citizens; and
- (e) if so, the details thereof?

Answer

MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY)

(a)to(e): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.426 FOR 25.8.2006 REGARDING DEVELOPMENT OF CITIES.

(a)to(e): Administration of the cities in the country falls in the domain of the State Governments concerned. Jawaharlal Nehru National Urban Renewal Mission (JNNURM) is intended to give a fillip to the improvement of infrastructure and governance in the selected cities. The JNNURM seeks to bring about efficient and people friendly civic governance along with providing better infrastructural facilities. Even though there is no specific mention of single window civil administration system in the basket of reforms to be undertaken by the State Governments and Urban Local Bodies, there is, however, emphasis on speedy transaction of business through implementation of reforms like introduction of e-governance using IT applications, enactment of Public Disclosure Law, enactment of Community Participation Law, etc. Development authorities and Housing Boards are Institutions set up by the State Governments. However, as per the Constitution 74th (Amendment) Act 1992, State Governments are expected to transfer all 18 functions including planning envisaged in the 12th Schedule of the said Act to the local bodies. One of the mandatory reforms to be undertaken by the State Governments under the JNNURM, is the implementation of the Constitution (74th Amendment) Act 1992. Ministry of Urban Development has been impressing upon the States from time to time to fully implement provisions of the Constitution (74th Amendment) Act 1992.